

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF FEBRUARY, 2002

Original Application No.09 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Laxman Singh Negi, Son of  
Shri Bhawan Singh Negi,  
R/o village Bainjwari, post office  
Pauri, Patty Nandalayan,  
District Pauri Garhwal.

... Applicant

(By Adv: Shri R.K.Singh)

Versus

1. Union of India through the Secretary, Ministry of Information and Broadcasting, new Delhi.
2. Director General, All India Radio, new Delhi.
3. Station Director, Akashwani Pauri Garhwal.
4. Special Land Acquisition Officer District Pauri Garhwal.

... Respondents

(By Adv: Shri R.C.Joshi)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

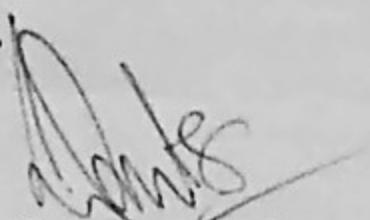
By this OA u/s 19 of A.T.Act 1985 applicant has prayed for a direction to the respondents to consider the applicant for appointment and provide suitable employment on the post of class III in the office of Akashwani, Pauri Garhwal as the land of his father was acquired by the respondents for the establishment of the Akashwani and Door Darshan Kendra, Pauri Garhwal. Before filing this OA applicant had filed OA No.1143/2000 which was disposed of by this Tribunal on 19.10.2000 with a direction to the respondent no.2 Director General, All

India Radio to decide the representation of the applicant by a reasoned order within two months. In pursuance of the direction of this Tribunal representation has been decided vide order dated 8.2.2001(Annexure 9). The only reason assigned in the order is that recruitment to the post of L.D.C is made through Staff Selection Commission and not by the Director General. In the circumstances, relief cannot be granted. However, from the order it does not appear that claim of the applicant was considered on the ground that his father's land was acquired for construction of All India Radio and Door Darshan Kendra.

We put a question to learned counsel for the applicant about the order of the government on which he placed reliance for the relief, that in lieu of the land acquired he is entitled for employment. He has placed before us U.P.Govt orders dated 15.1.1981(Annexure 3), dated 12.5.1988(Annexure 4) and dated 29.2.1996(Annexure 4(b)). the aforesaid Govt. orders have been issued by the Govt. of Uttar Pradesh. Learned counsel has not placed before us any O.M. issued by the Central Govt. on which basis respondent no.2 could provide employment to the applicant towards compensating father of the applicant as his land was acquired. The learned counsel for the applicant has not been able to place any Govt. order in this regard. It is difficult to grant any relief as claimed by the applicant. However, we leave it open to the applicant to file a fresh representation before Director General alongwith the copy of the order, <sup>if any, has been</sup> issued by the Govt. of India in this regard. The

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representation if so filed shall be considered and decided in accordance with law within three months. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 18th Feb: 2002

Uv/